

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

**MA/310/00515/2018 & MA/310/00516/2018
in OA/310/00570/2018**

Dated Tuesday the 11th day of September Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

1. Union of India rep by,
The Survey General of India,
Survey of India, Post Box No. 37,
Hathibarkala Estate, Dehradun 248001. (Uttarakhand).

2. Union of India rep by,
The Secretary,
Ministry of Science & Technology,
Technology Bhavan, New Mehrauli Road,
New Delhi 110016.Applicants/Respondents

By Advocate Mr. C. Kulanthaivel

Vs

Posa Mohan Krishna,
ID No. 3401, Officer Surveyor,
Tamil Nadu, Puducherry, Andaman & Nicobar Islands GDC,
Survey of India, Guindy, Chennai 32.Respondent/Applicant

By Advocate M/s. R. Priyakumar

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Both sides present. MA 515/2018 has been filed by the respondents in OA 570/2018 for condonation of delay in filing MA 516/2018 for extension of time for compliance of the order of this Tribunal dt. 27.04.2018.

2. Learned counsel for MA applicants submits that the order of this Tribunal was complied with on 24.08.2018 and as such, now the MAs have become infructuous. However, extension of time may be granted till the actual date of issue of the order. Learned counsel for MA respondent (OA applicant) has no objection to the same.

3. Accordingly, the time limit to comply with the order shall be deemed to have been extended till 24.08.2018. MAs for extension of time as well as for condonation of delay in seeking extension stand disposed of.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

11.09.2018

SKSI